

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Miscellaneous Application in Disposed of Case No. 128 of 2024  
In  
Original Application No. 506 of 2022

In the matter of: -

Tribhuvan Singh

.....Applicants

Versus

Govt. of NCT of Delhi & Ors.

.... Respondents

**Index**

S. No.	Particulars	Pg. No.
1.	<b>Response</b> on behalf of Respondent No. 2 Central Pollution Control Board (CPCB) in compliance to Hon'ble NGT order dated 10.02.2026 in M.A in Disposed of Case No. 128/2024 in O.A No. 506/2022.	
2.	<b>Annexure- I:</b> A copy of Hon'ble NGT order dated 10.02.2026 in M.A in Disposed of Case No. 128/2024 in O.A No. 506/2022.	



**(Filed by Adv. Atif Suhrawardy)**  
On behalf of Central Pollution Control Board

Place: Delhi

Dated: 23.03.2026

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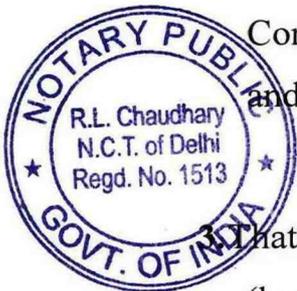
**RESPONSE ON BEHALF OF CENTRAL POLLUTION CONTROL  
BOARD (CPCB)**

**MOST RESPECTFULLY SHOWETH:**

1. That, this Hon'ble Tribunal vide order dated 10/02/2026 has sought the reply of the Central Pollution Control Board (hereinafter referred to as 'CPCB') in the instant matter. Thereby, the response is made in this instant M.A. in succeeding paragraphs.

A true Copy of the order dated 10.02.2026 is annexed herewith and marked as **Annexure-I**.

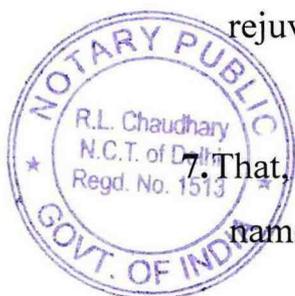
2. That, CPCB is constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs the functions under The Water Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981") and the Environment (Protection) Act, 1986.



That, State Pollution Control Boards/Pollution Control Committees (hereinafter referred as SPCBs/PCCs) have been constituted in States/Union

Territories under Water Act, 1974 and Air Act, 1981 are empowered to perform the functions and implement the provisions of these Acts in respect of territories falling in their respective territorial Jurisdiction.

4. That the Hon'ble NGT vide order dated 03/02/2017 in OA No. 24/2011 titled as "Samir Mehta Vs Union of India & Ors" directed every SPCBs/PCCs which has received Environmental Compensation (EC) amounts pursuant to Hon'ble NGT orders, to remit 25% of the said amount to CPCB and also directed to maintain a separate account for this EC fund & deposit 25% of the EC amounts it receives from various Hon'ble NGT orders into the same account.
5. That, further Hon'ble NGT vide order dated 07/02/2017 in OA No. 24/2011 titled as "Samir Mehta Vs Union of India & Ors" directed CPCB to maintain separate head of account for this purpose (NGT EC amount received) and frame policy for spending EC amount and resolution thereof including research and monitoring of environmental standards.
6. That, it is respectfully submitted that the Guidelines for utilization of Environmental Compensation Fund have been prepared by CPCB on 03/04/2019, keeping in view the order dated 22/01/2019 passed by Hon'ble Tribunal in OA No. 101/2019 titled "CPCB Vs Assam SPCB & Ors" wherein the Hon'ble Tribunal was pleased to accept the scheme proposed by CPCB for utilization of EC funds, comprising of 11 specific activities aimed at rejuvenation and protection of environment.



7. That, in furtherance of same, a committee has been constituted by CPCB, named "Committee for Evaluation and Recommendation of Projects for

Financial Assistance under NGT EC Funds” to review the proposals received for the purpose of utilization of NGT EC (25%) Fund.

Furthermore, it is also submitted that the utilization of NGT EC funds (25%) has been impacted/affected after passage of Hon’ble Tribunal order dated 21/01/2025 in the matter of OA No. 638/2023 wherein the Hon’ble Tribunal is considering the utilization of NGT EC (25%) fund.

8. That, in pursuance of various orders passed by Hon’ble Tribunal in OA 638/2023, CPCB has kept on hold the subsequent release of any amount from NGT EC Funds. That, subsequently for performance of its contractual obligations, CPCB has prayed this Hon’ble Tribunal vide IA No. 438 of 2025 in OA 638 of 2023 for allowing the continuation of utilization of NGT EC funds for the ongoing 24 projects and expenditure towards activities/ studies/ projects or any other expenses directed by NGT in various matters, in accordance with the orders of Hon'ble NGT dated 22/01/2019 passed in aforementioned O.A. No 101/2019. It is humbly submitted that the said IA is pending for adjudication with Hon’ble Tribunal.

9. CPCB craves leave of this Hon’ble Tribunal for filing additional reply / response, if required, in future.

10. That, in light of the above submissions, it is respectfully submitted that this answering respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in this Original Application.



  
(Anil C. Ranveer)  
Scientist 'F'  
Central Pollution Control Board

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**AFFIDAVIT**

I, **Anil C. Ranveer**, Son of Chudaman M. Ranveer, aged 43 years, having office at Parivesh Bhawan, Central Pollution Control Board (CPCB), do hereby solemnly affirm and sincerely state as follows: -

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent, CPCB.
2. That the accompanying response may be read part and parcel of the present affidavit, as I am competent to swear this affidavit.
3. That the accompanying response has been drafted and filed under my instructions, the contents thereof are true and correct on the basis of the record maintained during the ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



**DEPONENT**

अनिल सी. रणवीर/Anil C. Ranveer  
वैज्ञानिक 'च'/Scientist 'F'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार  
M/o Env. Forest & Climate Change, Govt. of India  
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

**VERIFICATION**

Verified at Delhi on this day of **23 MAR 2026** March 2026 that the contents above are correct and true on the basis of the record of the cases as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or misstated.

  
**DEPONENT**

अनिल सी. रणवीर/Anil C. Ranveer  
वैज्ञानिक 'ब' /Scientist 'F'  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
Central Pollution Control Board  
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार  
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Parivesh Bhawan, East Arjun Nagar, Delhi-110032



**ATTESTED**  
  
**NOTARY PUBLIC**  
**GOVT. OF INDIA**

**23 MAR 2026**

Item No. 04

Court No. 2

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Respondents

Date of hearing: 10.02.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

Respondents: Ms. Jyoti Mendiratta, Advocate for respondents no. 1 and 3 (through V.C.).  
None for respondents no. 2 and 4.

**ORDER**

1. Even though arguments were heard and order was reserved in the present Miscellaneous Application vide order dated 09.09.2025 but the matter was re-listed for further hearing vide order dated 18.12.2025.

2. Vide order dated 31.10.2023 passed in **O.A. No. 506/2022, Tribhuvan Singh vs. Govt of NCT of Delhi & Ors.**, DPCC was directed to file separate report/response mentioning details regarding the amount of environmental compensation imposed, the amount of environmental compensation realized and lying deposited with it, SoP prepared/mechanism evolved for utilization of amount of environmental compensation and the action taken for such utilization of amount of environmental compensation with all requisite details regarding activity

undertaken, particulars of the place where such activity is undertaken, budgetary provision made and agency involved for the same. In the report/response the DPCC shall also give details of the action plan for utilization of amount of environmental compensation of Rs. 2,25,000/- deposited with it in the present case for restoration of environment in the affected area.

3. Above said O.A. was disposed of vide order dated 15.12.2023 observing that in view of action taken report dated 14.12.2023, no further action was required to be taken in the above said O.A. However, this Tribunal observed that DPCC had not filed requisite report in terms of order dated 31.10.2023 and directed DPCC to file separate report. The relevant part of the order reads as under:-

*“9. From the order dated 31.10.2023, we find that not only with respect of environmental compensation in the present case, it was also directed that amount of entire environmental compensation imposed, realized and lying deposited with DPCC shall be disclosed. Besides, it was also directed that SoP prepared/mechanism evolved for utilization of such amount of environmental compensation and action taken for such utilization of amount of environmental compensation with all requisite details regarding activity undertaken, particulars of the place where such activity is undertaken, budgetary provision made and agency involved for the same shall be disclosed.*

*10. However, DPCC has understood the said direction only with respect to the present application, though Tribunal intended that DPCC must disclose about the entire quantum of environmental compensation which has been deposited, collected/recovered, by it and is lying with it un-utilized up-till now i.e., 30.11.2023.*

*11. We, therefore, direct that in this regard, a separate Report shall be filed by DPCC within two months by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF before Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who shall register the same as a separate case and place before the Bench for further orders/proceedings.”*

4. Since, report as directed was not filed by the DPCC the present Miscellaneous Application was registered and listed before the Bench.

5. In the course of hearing, reports dated 26.12.2024 and 31.03.2025 were filed by DPCC and thereafter in compliance of order dated 01.05.2025, reply dated 11.07.2025 was filed by DPCC and in compliance of order dated 17.07.2025, replies dated 18.08.2025 were filed by Government of GNCTD of Delhi and respondent no. 3-DM, (South-West) Delhi. However, we find the above said replies/reports to be materially deficient with respect to the aspects of imposition, realization and utilization of environmental compensation and further information is required from them for passing effective orders on the basis of the complete relevant material.

6. We also consider it necessary to seek a report from the Registry regarding orders passed by this Tribunal in other cases whereby general directions for utilization of environmental compensation have been given and also about pendency of any original application where the question of issuances of general direction for utilization of environmental compensation is involved.

7. We also consider it appropriate to hear Ministry of Environment, Forest and Climate Change, Government of India and Central Pollution Control Board with respect to the issues involved and widen the scope of the present Miscellaneous Application to this extent.

8. Accordingly, the Registry is directed to submit report within four weeks regarding orders passed by this Tribunal giving general directions and pendency of any original application involving questions regarding utilization of environmental compensation and to issue notice to Environment, Forest and Climate Change, Government of India through its

Secretary and Central Pollution Control Board through its Member Secretary to submit their responses with respect to the aspect of utilization of environmental compensation within four weeks.

9. List on 24.03.2026 for further hearing.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 10<sup>th</sup>, 2026  
M.A. in Disposed of Cases No. 128/2024  
In Original Application No. 506/2022  
AB